

and capacity of the indigenous paper machinery building industry, which is in a position to offer plant and equipment covering the entire range of requirements, Government are not encouraging import of second hand paper machinery.

Funds for Tribal Sub-Plan and Special Component Plan

8779. SHRI GIRIDHAR GOMANGO : Will the Minister of HOME AFFAIRS be pleased to state :—

(a) whether Government have taken decision to make available the funds from the State sector outlays ; contribution from Central Ministries/Departments, Special Central Assistance from his Ministry ; and Institutional finances during Annual Plans and Sixth Five Year Plan for Tribal sub-plan and Special Component Plan ; and

(b) if so, the measures taken by his Ministry with all Central Ministries/Departments for identification of schemes and programmes and quantification of funds from divisible schemes and programmes of the Ministries for Tribal Sub-Plan and Special Component Plan ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) : (a) Yes, Sir. The Tribal Sub-Plan and Special Component Plan envisage the flow of funds from all these four sources.

(b) The Central Ministries concerned with development have been asked to take up schemes for Scheduled Tribes and Scheduled Castes and also to quantify funds for these two categories. A continuous dialogue is being maintained with these Ministries to ensure the quantification of funds.

Seminar on Rape Law

8780. SHRI MADHAVRAO SCINDIA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government's attention has been drawn to the Seminar on Rape Law held on 15 March, 1983 in New Delhi in which the inadequacy of the law to effecti-

vely prevent the crime against women was high-lighted ;

(b) if so, what were the main observations and suggestions made therein ; and

(c) Government's reaction thereto by way of making it more effective ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH) : (a) Government's attention has been drawn to a report in the Times of India dated 16th March, 1983 on a seminar on Rape Law organised in New Delhi on 15.3.1983.

(b) The suggestions made in the Seminar have not been received by the Government.

(c) The Criminal Law (Amendment) Bill, 1980 was referred to a Joint Committee of Parliament. The report of the Joint Committee has been furnished and is engaging the attention of Government.

Murder in Kidwai Nagar, New Delhi

8781. SHRI JAMILUR RAHMAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether he is aware of the murder that took place in Kidwai Nagar, Quarter No. C-394, New Delhi on 10 November, 1982 ;

(b) if so, whether the case is still pending with the Defence Colony Police Station ; and

(c) how much time it will take to transfer this particular case to CBI in view of the fact that the Defence Colony Police have absolutely failed to arrest the real culprits ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH) : (a) and (b). On 10.11.1982 at 5.55 P.M. information was received at Police Station Defence Colony about incident of burning at C-394 Kidwai Nagar. On reaching the spot, the police was told that one Mathbar Singh, who had sustained burn injuries had been removed to the Safdar Jung Hospital by the Fire